

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 331 OF 2018**

**Dated: 26th September, 2019**

**Present:** Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
  
Hon'ble Mr. Ravindra Kumar Verma, Technical  
Member(electricity)

**In the matter of:**

**Solar Energy Corporation Of India Ltd. .... Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : M.G. Ramachandran, Sr. Adv.  
Ranjitha Ramachandran  
Anushree Bardhan  
Shubham Arya  
Tanya Sareen

Counsel for the Respondent(s) : Garima Jain  
Balaji Srinivasan for R-2 & R-3  
Aparajita Upadhyay  
Abiha Zaidi for R-9 & R-10

**ORDER**

Though by virtue of order dated 25.07.2019 we stayed operation of the Impugned Order. We positively directed Respondent Nos. 2 to 6 to pay tariff @ Rs.4.50 per kW with immediate effect.

We see that as on 31.07.2019 in all 2,13,87,74,930 Crores was due, which amount was already paid to the generator. Since Appellant has to sustain its stability only by earning trading margin apart from discharging liability to the generators, we direct the Respondent Nos. 2 to 6 to immediately pay 50 % of the said amount by 03.10.2019 and balance 50 % shall be paid on or before 31.10.2019.

List the matter for hearing on **31.10.2019.**

**Ravindra Kumar Verma**  
**Technical Member(electricity)**

**Justice Manjula Chellur**  
**Chairperson**

MK